

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP-49(ND)/2012**

**IN THE MATTER OF:**

Sh. Davinder P. Kalri Shareholder .... Applicant/petitioner  
Vs.  
M/s. Panthera Developers Pvt. Ltd. & Ors. ... Respondents

**Order under Section 397-398 of the Companies Act**

**Order delivered on 31.08.2017**

**Coram:**


**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Abhay Singh, Ms. Smita Jain,  
Advocates  
  
Mr. Vivek Singh, Mr. Faheem Shah,  
Advocates  
  
For the Respondent : Mr. Virender Ganda, Sr. Adv.  
Mr. Vipul Ganda, Mr. Santosh Giri,  
Ms. Shelly Khanna, Advocates  
Ms. Mamta Rajput, C.S.

**ORDER**

On account of paucity of time, hearing is deferred to  
12<sup>th</sup> October, 2017.

  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

31.08.2017  
V. Sethi